Sixteenth Loksabha

an>

Title: Papers laid on the Table of the House by Members/Ministers

HON. SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2015-2016.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8375/16/18]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Sports Development Fund, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sports Development Fund, New Delhi, for the year 2015-2016.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 8376/16/18]

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai,

for the year 2015-2016.

(ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 8377/16/18]

… (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI R.K. SINGH): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2016-2017.

(ii) Annual Report of the SJVN Limited, Shimla, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8378/16/18]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad for the year 2016-2017.

[Placed in Library, See No. LT 8379/16/18]

(3) (i) A copy of the Annual Report (Hindi and English

versions) of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2016-2017.

[Placed in Library, See No. LT 8380/16/18]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bengaluru, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bengaluru, for the year 2016-2017.

[Placed in Library, See No. LT 8381/16/18]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2016-2017.

[Placed in Library, See No. LT 8382/16/18]

… (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ALPHONS KANNANTHANAM): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(1) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2016-2017.

(ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8383/16/18]

(2) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2016-2017.

(ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8384/16/18]

(3) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2016-2017.

(ii) Annual Report of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8385/16/18]

(4) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Puducherry,

for the year 2016-2017.

(ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8386/16/18]

(5) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2016-2017.

(ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8387/16/18]

(6) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2016-2017.

(ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8388/16/18]

(7) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2016-2017.

(ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2016-2017,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8389/16/18]

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(1) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2016-2017.

(2) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8390/16/18]

… (*Interruptions*)

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): अध्यक्ष महोदया, श्री राम कृपाल यादव की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) महात्मा गांधी राऐट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 के वऐाऩ 2016-2017 के वार्ऐिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8390A/16/18]

(2) (एक) इंस्टीटय़ूट आफ रूरल मैनेजमेंट आनन्द, आनन्द के वऐाऩ 2016-2017 के वार्ऐिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंस्टीटय़ूट आफ रूरल मैनेजमेंट आनन्द, आनन्द के वऐाऩ 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8391/16/18]

(3) (एक) नेशनल इंस्टीटयूट आफ रूरल डेवलपमेंट एंड पंचायती राज, हैदराबाद के वऐाऩ 2016-2017 के वार्णिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नेशनल इंस्टीटयूट आफ रूरल डेवलपमेंट एंड पंचायती राज, हैदराबाद के वऐाऩ 2016-2017 के वार्णिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) नेशनल इंस्टीटयूट आफ रूरल डेवलपमेंट एंड पंचायती राज, हैदराबाद के वऐाऩ 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8392/16/18]

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, Lucknow, for the year 2016-2017.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, Lucknow, for the year 2016-2017.

[Placed in Library, See No. LT 8393/16/18]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-

(i) The Aircraft (Tenth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.325 in weekly Gazette of India dated 14th October, 2017, together with an explanatory note.

(ii) The Aircraft (Eighth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.985(E) in Gazette of India dated 2nd August, 2017, together with an explanatory note.

[Placed in Library, See No. LT 8394/16/18]

(3) A copy of the Ministry of Civil Aviation (Ground Handling Services) Regulations, 2017 (Hindi and English versions) published in Notification No. F. No. AV-24011/8/2017-AAI-MOCA in Gazette of India dated 20th December, 2017 under Section 43 of the Airports Authority of India Act, 1994.

[Placed in Library, See No. LT 8395/16/18]

… (*Interruptions*)

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) नर्मदा कंट्रोल अथारिटी, इंदौर के वऐाऩ 2016-2017 के वार्णिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(2) नर्मदा कंट्रोल अथारिटी, इंदौर के वऐाऩ 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8396/16/18]

…(<u>व्यवधान</u>)

वस्त्र मंत्रालय में राज्य मंत्री (श्री अजय टम्टा) : अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)ः-

(क)(एक) कॉटन कार्पोरेशन आफ इंडिया लिमिटेड, नवी मुंबई के वऐाऩ 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) कॉटन कार्पोरेशन आफ इंडिया लिमिटेड, नवी मुंबई का वऐाऩ 2016-2017 का वार्णिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 8397/16/18]

(ख)(एक) हैडीक्राफ्टस एंड हैडलूम्स एक्सपोर्ट कार्पोरेशन आफ इंडिया लिमिटेड, नई दिल्ली के वऐाऩ 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) हैडीक्राफ्टस एंड हैडलूम्स एक्सपोर्ट कार्पोरेशन आफ इंडिया लिमिटेड, नई दिल्ली का वऐोऩ 2016-2017 का वार्णिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 8398/16/18]

(ग)(एक) नेशनल टैक्सटाइल कार्पोरेशन लिमिटेड, नई दिल्ली के वऐोऩ 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) नेशनल टैक्सटाइल कार्पोरेशन लिमिटेड, नई दिल्ली का वऐोऩ 2016-2017 का वार्णिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 8399/16/18]

(2)(एक) सेंट्रल वूल डेवलपमेंट बोर्ड, जोधपुर के वऐोऩ 2016-2017 के वाणिऩक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सेंट्रल वूल डेवलपमेंट बोर्ड, जोधपुर के वऐोऩ 2016-2017 के कार्यकरण की सरकार द्वारा की समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 8400/16/18]

(3) (एक) केंद्रीय रेशम बोर्ड, बैंगलूरू के वऐोऩ 2016-2017 के वार्णिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) केंद्रीय रेशम बोर्ड, बैंगलूरू के वऐोऩ 2016-2017 के वार्णिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) केंद्रीय रेशम बोर्ड, बैंगलूरू के वऐोऩ 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8401/16/18]

(4) केंद्रीय रेशम बोर्ड अधिनियम, 1948 की धारा 13 की उपधारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)ः-

(एक) का.आ. 890(अ) जो 20 मार्च, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा अधिसूचना की तारीख से 3 वऐोऩ की अवधि के लिए उसमें उल्लिखित व्यक्ति को केंद्रीय रेशम बोर्ड के सदस्य के रूप में कार्य करने के लिए नामनिर्दिऐट किया गया है।

(दो) का.आ. 2823(अ) जो 29 अगस्त, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 10 अगस्त, 2017 से 3 वर्षों की अवधि के लिए उसमें उल्लिखित लोक सभा के सदस्यों को केंद्रीय रेशम बोर्ड के सभा द्वारा विधिवत् रूप से निर्वाचित सदस्यों के रूप में कार्य करने के लिए नियुक्त किया गया है।

(तीन) का.आ. 3454(अ) जो 27 अक्तूबर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा अधिसूचना की तारीख से 3 वर्षों की अवधि के लिए उसमें उल्लिखित व्यक्तियों को केंद्रीय रेशम बोर्ड के सदस्यों के रूप में कार्य करने के लिए नामनिर्दिष्ट किया गया है।

(चार) का.आ. 3859(अ) जो 8 दिसम्बर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा अधिसूचना की तारीख से 3 वर्षों की अवधि के लिए उसमें उल्लिखित व्यक्तियों को केंद्रीय रेशम बोर्ड के सदस्यों के रूप में कार्य करने के लिए नामनिर्दिष्ट किया गया है।

(पांच) का.आ. 3945(अ) जो 20 दिसम्बर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा केंद्रीय रेशम बोर्ड नियम, 1955 की धारा 8(2) (दो) के अनुसार केंद्रीय रेशम बोर्ड के सदस्य के रूप में नियुक्त श्री अश्विनी कुमार चौबे, संसद सदस्य, लोक सभा की 3 सितम्बर, 2017 से स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री के रूप में नियुक्ति के परिणामस्वरूप उक्त तारीख से उनकी सदस्यता समाप्त कर दी गई है ।

[Placed in Library, See No. LT 8402/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): Madam, I beg to lay on the Table a copy of the Central Road Fund (State Roads) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1521(E) in Gazette of India dated 19th December, 2017, under Section 13 of the Central Road Fund Act, 2000.

[Placed in Library, See No. LT 8403/16/18]

… (*Interruptions*)